

PATNA HIGH COURT
NOTICE INVITING PRICE QUOTATION

Sealed Quotations are invited from Original Equipment Manufacturer (OEM)/ Reputed Authorized Dealers/Suppliers/Service Provider/Vendor of OEM within 14 days from the date of publication of this notice on the official website of Patna High Court. i.e. <http://patnahighcourt.gov.in> for the supply of products as tabulated below for the use of Hon'ble Patna High Court:

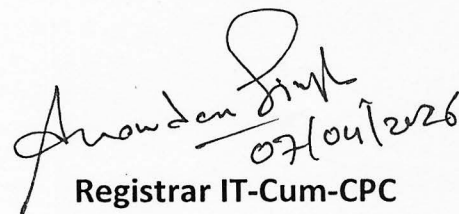
Sl. No.	Product	Quantity
1.	12V 42Ah batteries for use in 2 units of 20 KVA online UPS along with buyback of old/existing 12V 42Ah batteries.	120

Terms and Conditions:-

1. Proof of Registration of entity as per Government rule along with OEM's authorization letter/certificate.
2. The entity should have G.S.T. and PAN number.
3. The rate quoted should be inclusive of all taxes and other charges, if any.
4. The sealed quotation shall be submitted by the entity in the office of the undersigned.
5. Payment will be made in account of the entity after due verification and installation of the Product. No additional charges will be made for attending site in the event of equipment failure and providing services during the warranty period.

6. Patna High Court reserves the right to reject any / all items supplied against the purchase order, if found not working satisfactorily at the time of delivery at Patna High Court. The rejected items, if any, shall have to be taken back and replaced by good quality items forthwith at the cost of the supplier. No extra payment shall be made for the rejected item(s).
7. The product supplied shall have warranty as applicable by OEM and preferably for two years.
8. The entity shall submit an undertaking by an authorized person that the entity has not been black listed from the Government of India/ Government of Bihar/any PSUs.
9. Patna High Court reserves the right to reject any or all the quotations without assigning any reason whatsoever. Patna High Court would not be under any obligation to give any clarifications to those entities whose quotations have been rejected.
10. There shall be a penalty for supply of any defective items, as per existing rules.
11. Patna High Court reserves the right to increase/decrease the specified quantities.
12. The entity having experience of supply and installation in government bodies will be preferred.
13. The entity must have excellent support service after the supply and installation. Technical/functional issues must be resolved within 24 hours of information provided.
14. The entity will have to supply & install the item within one week from issuance of the purchase order.

15. The entity shall ensure to submit the duly filled checklist as per the Annexure I of NIPQ notice. The entity shall ensure to mention on the envelope with NIPQ number and the Product for which NIPQ will be submitted.
16. Any query regarding the product may be made during working Hours (10:00 AM to 5:00 PM) on 0612-7158722.
17. All disputes shall be subject to Patna Civil Court Jurisdiction only.


07/04/2026
**Registrar IT-Cum-CPC
Patna High Court**

Annexure-I

Sl. No	Terms and Condition	Whether Supporting Document Submitted(Yes/No)
1	Proof of Registration of entity including GST number as per Government rule.	
2	NIPQ No. and Product Mentioned on Envelope.	
3	Quotation be inclusive of all taxes and other charges, if any.	
4	Declaration by authorized person that entity has not been black listed by Government of Bihar/Government of India/Govt. bodies/PSUs.	
5	Undertaking regarding providing post installation service after the supply and installation of aforesaid products.	

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07/04/2026